

**CENTRAL ADMINISTRATIVE TRIBUNAL
JAMMU BENCH, JAMMU**

Hearing through video conferencing

T.A. No. 62/8048/2020

This the 16th day of December, 2020



HON'BLE MR. RAKESH SAGAR JAIN, MEMBER (J)
HON'BLE MR. ANAND MATHUR, MEMBER (A)

1. Naseem Ahmad Geelani, Aged 54 years, Son of Syed Saif-ud-din Geelani, Resident of Rangpath, Handwara, Panchayat Inspector Grade-Ist. (RBA).
2. Bashir Ahmad Mir, Aged 56 years, Son of Ghulam Ahmad Mir, Resident of Bunhama, Kupwara, Village Level Worker President Employees Association.

.....Applicants

(Advocate: Mr. M.Y. Bhat)

Versus

1. State of Jammu and Kashmir through Chief Secretary to Government of J&K Civil Secretariat, Srinagar.
2. Commissioner cum Secretary to Government Rural Development Department, Civil Secretariat, Srinagar.
3. Commissioner cum Secretary to Government Agriculture Production Department, Civil Secretariat, Srinagar.
4. Director, Rural Development Department, Srinagar.

.....Respondents

(Advocate: Mr. Amit Gupta, 1st Additional Advocate General)

O R D E R

[O R A L]

Delivered by Hon'ble Mr. Anand Mathur, Member (A): -



Learned counsel for the applicant submits that the matter has become infructuous on account of certain developments which have taken place.

2. Accordingly, in view of the submission made by the learned counsel for the applicant, the T.A. is dismissed as infructuous. No order as to cost.

(ANAND MATHUR)
MEMBER (A)

(RAKESH SAGAR JAIN)
MEMBER (J)

Arun